

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

IA(I.B.C)/981(CH)2024

And

CP (IB) No. 273/Chd/Hry/2022

IN THE MATTER OF:

Central Bank of India

...

Petitioner

Versus

Arvind Kumar Saraf

...

Respondent

Under Section: 95, 99 IBC 2016

Order delivered on 11.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Raghav Kapoor, Advocate

For the Respondent : Mr. Raghav Kakkar, Advocate

For the RP : Mr. Pawan Garg, RP in person with Mr. Arpit Chawla, Advocate

ORDER

IA(I.B.C)/981(CH)2024

This is an application filed under Section 99 of Insolvency and Bankruptcy Code, 2016 to place on record the report of the Resolution Professional. The same is taken on record. The IA(I.B.C)/981(CH)2024 is allowed and disposed of accordingly with a direction to tag the same with the main petition for reference purpose.

11.07.2024

Atiqur Rehman

CP (IB) No. 273/Chd/Hry/2022

A date is requested by the learned counsel for the respondent-personal guarantor for filing the reply/objections. Let the same be filed within 10 days with an advance copy to the opposite counsel. Response thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. List the matter on 20.08.2024 for arguments.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**